

**Absence of Cold Storage Facilities in
Visakhapatnam**

3119. SHRI INDRAJIT GUPTA : Will the Minister of AGRICULTURE be pleased to state :

(a) whether 20,000 tonnes of fish after being caught had to be thrown into the sea at Visakhapatnam due to absence of cold storage facilities; and

(b) if so, whether Government propose to take any effective measures to reduce such huge losses of potentially cheap and nutritious protein food ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA) : (a) No such report is available with the Government.

(b) A detailed survey of cold storage facilities available in the country including Visakhapatnam has been conducted with the help of Indian Institute of Management, Ahmedabad. Government is constantly monitoring the problems of the fishing industry in the country for taking appropriate measures.

**Construction of Self Financing Flats of
DDA in phase IV, Ashok Vihar**

3120. SHRI MANVENDRA SINGH : Will the Minister of URBAN DEVELOPMENT be pleased to refer to the reply given to Unstarred Question No. 4267 on 19 December, 1983 regarding construction of Self Financing Flats of DDA in Phase IV, Ashok Vihar and state :

(a) whether the construction of flats in Phase IV, Ashok Vihar, Delhi, has been completed; and

(b) if so, when and if not, the reasons therefor and the time by which the construction work will be completed ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) No, Sir.

(b) The houses could not be completed due to non-availability of materials like cement, steel, GI Pipes. Out of 405 houses, 210 SFS houses will be completed by 31st March, 1986 and the remaining 195 SFS houses will be completed by 31st July, 1986.

**Tribunal No. 1 lying without a Judge
in Dhanbad**

3121. SHRI BASUDEB ACHARIA : Will the Minister of LABOUR be pleased to state :

(a) whether it is a fact that the Tribunal No. 1 in Dhanbad is lying without a judge for nearly a year creating great difficulties of the workers with their pending disputes; and

(b) if so, the steps taken/proposed in the matter ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH) : (a) and (b). The post of Presiding Officer, Central Government Industrial Tribunal cum Labour Court No. 1, Dhanbad is lying vacant with effect from 1.9.1984. Action to fill up the post of Presiding Officer was taken well before the occurrence of the vacancy in the Central Government Industrial Tribunal cum Labour Court No. 1 Dhanbad viz. in February, 1984. As a result of this, a retired High Court Judge was selected for appointment as Presiding Officer, Central Government Industrial Tribunal cum Labour Court No. 1, Dhanbad, but he declined to join when the formal offer of appointment was made by this Ministry.

2. The Ministry has since written to the State Governments of Bihar, West Bengal and Uttar Pradesh to spare the services of serving and willing Judicial Officers of the rank of District and Additional District Judges for appointment as Presiding Officer. The Ministry is awaiting recommendations of the State Governments. As soon as the recommendations of the State Governments are received action for appointment to the post of Presiding Officer, Central Government Industrial Tribunal cum Labour Court No. 1 Dhanbad, would be initiated.